

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD

Allahabad, this the 26th day of August 2002.

QUORUM: Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. A. K. Bhatnagar, J.M.

O. A. No. 819 of 2002

M. L. Jain aged about 52 years, son of Late Sri B.L. Jain, resident of C-78 Natwar Nagar, Mathura.

.....Petitioner

Counsel for the applicant: Sri R.K. Nigam

Versus

1. Union of India through General Manager, Central Railway, Mumbai CST.
2. Deputy Chief Electrical Engineer (Construction), Central Railway, Jhansi (behind Divisional Railway Manager's Office, Jhansi).

.....Respondents

Counsel for the respondents: Sri K.P. Singh

O R D E R

By Hon'ble Mr. S. Dayal

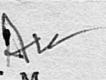
This application has been filed for a direction to the respondents to restore the pay of the applicants at Rs. 11,500/- with consequential benefits.

2. The claim of the applicant is that his pay was reduced from Rs. 11,500/- to Rs. 9,250/- in the month of April, 2002 for which he had filed a representation dated 03.05.2002. He was, therefore, paid at Rs. 11,500/- for month of May, 2002. His pay was again reduced in the month of June, 2002 to Rs. 10,825/-. It is claimed that both these reductions

were done without any notice. The applicant has made a representation to the Deputy Chief Electrical Engineer (Construction), Central Railway, Jhansi.

3. It will serve the interest of justice if the respondents are directed to decide the representation of the applicant dated 11.07.2002 by a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

There shall be no order as to cost.



J.M.



A.M.

shukla/-